

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 699 of 2020

Jowel Mewa.

.... **Petitioner**

Versus

1. The State of Jharkhand.

2. Rachita Masih Mewa.

.... **Opposite Parties**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner

: Mr. Pankaj Kumar Choudhary, Advocate

For the State

: A.P.P.

04/24-6-2020

Learned counsel for the petitioner prays for and is allowed three weeks' time to take fresh steps for service of notice upon O.P. No. 2 on her present and correct address.

Unused copy, if available, may be utilized.

Interim order passed on 10.2.2020 shall continue till the next date of listing.

(Rongon Mukhopadhyay, J)

Rakesh/-